

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 6047 of 2017

(Birendra Kumar Singh Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Manoj Tandon, Advocate
For the State : Mr. J.F. Toppo, SC

I.A. No. 8542 of 2019

04/06.09.2021 Mr. Manoj Tandon, learned counsel appearing for the petitioner submits that certain developments have taken place during pendency of the instant writ petition and as such I.A. No. 8542 of 2019 has been filed for necessary amendment in the main writ petition. The proposed amendment has been made at para-4 of the instant interlocutory application. Learned counsel submits that necessary amendment shall not change nature of the case or the prayer made in the writ petition.

Learned counsel for the State does not object the prayer.

Having heard counsel for the parties and considering facts and circumstances of the case, I.A. No. 8542 of 2019 stands allowed. Petitioner is directed to do the needful.

W.P.(S). No. 6047 of 2017

Petitioner is directed to file amended writ petition within a week.

Respondents are at liberty to file counter affidavit, if any.

As prayed, put up this case after four weeks.

(Dr. S.N. Pathak, J.)